

Ford Foundation Grant

*108. **Shri Bibhuti Mishra:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Ford Foundation has given a grant of 500,000 dollars to India for the National Council of Applied Economic Research for research and study of Indian economic and technical problems; and

(b) if so, how the grant is being utilised?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). Yes; this Council, which is a non-official organisation, has received a grant directly from the Ford Foundation. It has, however, been ascertained that the grant is for a period of 5 years towards expenses in its formative period.

Outstanding Loan to States

33. **Shri Harish Chandra Mathur:** Will the Minister of Finance be pleased to state:

(a) the amount of Central loan outstanding against (i) various States and (ii) other institutions as on the 31st March, 1957;

(b) whether any instalments have fallen due but remain unpaid; and

(c) the rate of interest charged?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The accounts for the year 1956-57 have not yet been closed. On the basis of the Revised Estimates for that year the amount of outstanding interest bearing loans as on the 31st March, 1957 would be:—

(1) States Rs. 1030 crores

and (ii) Others Rs. 157 crores.

(b) Presumably the Hon'ble Member is referring to the instalments for the repayment of loans. Apart from delays in repayments in stray cases no major defaults have come to notice.

(c) The rates of interest vary in each case as they depend upon the period of the loan and the market rates prevailing at the time it is sanctioned.

Expenditure on Second General Elections

34. { Shri Shree Narayan Das:
Shri D. C. Sharma:
Shri Bhakt Darshan:
Shri Bibhuti Mishra:

Will the Minister of Law be pleased to state:

(a) the total expenditure incurred by the Central Government and the various State Governments in conducting Second General Elections; and

(b) whether a statement giving the break up of the expenditure under different important heads will be laid on the Table?

The Minister of Law (Shri A. K. Sen): (a) The information is not yet available.

(b) A statement will be laid on the Table of the House in due course.

Maithili as Regional Language

35. **Shri Shree Narayan Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether any representation on behalf of the Maithili speaking public of North Bihar for the inclusion of Maithili in the Eighth Schedule of the Constitution has been received recently; and

(b) if so, the decision taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes. Some representations have been received on the subject.

(b) It was considered that on the basis of the representations which had not been received through the State Government, a case for the inclusion of Maithili language in the Eighth Schedule which involves an amendment of the Constitution was not established.